

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3746

ANSWERED ON:17.08.2010

OFFICIAL SECRETS ACT

Aaron Rashid Shri J.M.;Bhadana Shri Avtar Singh;Bhagora Shri Tarachand;Meena Shri Raghuvir Singh;Rajukhedi Shri Gajendra Singh

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has received any complaints with regard to publication of classified documents marked strictly confidential/top secret and are exempted under the Official Secrets Act;
- (b) if so, the details thereof and the action taken in this regard;
- (c) whether publishing of classified documents comes under the ambit of Official Secrets Act; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (d): Publication of classified documents would be an offence if it falls under the purview of Section 5 of the Official Secrets Act. Other provisions of this Act may also be invoked, depending on the facts and circumstances of each case. In case of violations of the provisions of the Official Secrets Act, necessary action as per law and rules are taken.